

**FORM A
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
SHAH GROUP BUILDERS & INFRA PROJECTS LIMITED**

1.	Name of corporate debtor	Shah Group Builders & Infraprojects Limited
2.	Date of Incorporation of corporate debtor	26/12/2007
3.	Authority Under Which corporate debtor Is Incorporated / Registered	ROC-Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45202MH2007PLC177072
5.	Address of the Registered Office and Principal Office (if any) of corporate debtor	323-329, Arenja Corner, Sector 17, Plot No 71, Vashi, Navi Mumbai Navi Mumbai Maharashtra 400705 India
6.	Insolvency commencement date in respect of corporate debtor	20.06.2023 (Certified True Copy of the Order passed by Hon'ble Adjudicating Authority, Mumbai Court III in Company Petition No. C.P. No.1192/IBC/MB/2021 received on 26-06-2023)
7.	Estimated date of closure of insolvency resolution process	17/12/2023
8.	Name and registration number of the Insolvency Professional acting as Interim Resolution Professional	Name: Ajay Amrutlal Mutha Reg. No.: IBBI/IPA-001/IP-P-02152/2020-2021/13279
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	Address: Raj-Prem, Imarat Company, M.G.Road, Ahmednagar, Maharashtra, 414001 Email: caajaymutha@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Address: Raj-Prem, Imarat Company, M.G. Road, Ahmednagar, Maharashtra, 414001 Email: cirpshahgroup@gmail.com
11.	Last date for submission of claims	10 th July 2023 (Certified Copy of Order received on 26 th June 2023 from Hon'ble Adjudicating Authority, hence 14 days calculated from the receipt of Certified True Copy of the Order)
12.	Classes of creditors, if any, under clause(B) of sub-section (6a) of section 21, ascertained by the Interim Resolution Professional	Allotees under Real Estate Project
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Allotees under Real Estate Project: - 1.Mr. Jitender Kothari IBBI Reg. No. IBBI/IPA-001/IP-P00540/2017-2018/10965. Email: jitenderkothari@rediffmail.com 2.Mr. Rajkumar Indarchand Kothari IBBI Reg. No. IBBI/IPA-001/IP-P-02153/2020-2021/13285. Email: rajkumarkothari75@gmail.com 3.Mr. Mukesh Kumar Jain IBBI Reg. No. IBBI/IPA-001/IP-P01236/2018-2019/11944. Email: mkj2822@gmail.com
14.	(a) Relevant Forms and (b) Details of authorized representatives are available:	Details are available at https://www.ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal, Mumbai (Court III) has ordered the commencement of a corporate insolvency resolution process of **SHAH GROUP BUILDERS & INFRA PROJECTS LIMITED** on 20.06.2023.

The creditors of **SHAH GROUP BUILDERS & INFRA PROJECTS LIMITED** are hereby called upon to submit their claims with proof on or before 10th July 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class **Allotees under Real Estate** in Form CA.-.

Submission of false or misleading proofs of claim shall attract penalties.

Sd-

Date: 28.06.2023, Place: Ahmednagar

Interim Resolution Professional: AJAY AMRUTLAL MUTHA



60 Days' Notice to Borrower (Revised SI-4)
Date: 24-05-2023

To,
Mr. Aditya Shyam Bihari Singh
Flat no. 302, 1 wing, LA Arhant Heritage, S No. 4/1 & 4/2, Kasgaon, Badlapur, Thane - 421503.

Mrs. Reema Aditya Singh
Flat no. 302, 1 wing, LA Arhant Heritage, S No. 4/1 & 4/2, Kasgaon, Badlapur, Thane - 421503.

Dear Sir,
NOTICE U/S 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002
Reg: Account No.451000NT00000028 credit facilities availed by Mr. Aditya Shyam Bihari Singh and Mrs. Reema Aditya Singh.
You, Mr. Aditya Shyam Bihari Singh and Mrs. Reema Aditya Singh, have availed the following credit facilities:

S. No.	Facility	Limit	Total O/S as on 02-05-2023(Rs.)
1	Term Loan (HL)	9,46,000	8,60,164.31 (plus further interest w.e.f. 30.04.2023)
Total		9,46,000	8,60,164.31

Due to non-payment of installment/interest/principal debt, the account/s has/have been classified as Non-Performing Asset on 02.05.2023 as per Reserve Bank of India guidelines.

We have demanded/recalled the entire outstanding together with interest and other charges due under the above facilities, vide letter dated 03.05.2023.

The amount due to the Bank as on 02-05-2023 is Rs. 8,60,164.31 (Rupees Eight Lakh Sixty Thousand One Hundred Sixty Four And Paise Thirty One Only) With further interest w.e.f. 30.04.2023 at contracted rate until payment in full (hereinafter referred to as "secured debt").

To secure the outstanding under the above said facilities, you have, inter alia, created security interest in respect of the following properties/assets:

Nature of Loan	Security
Term Loan	Flat no. 302, 1 wing, LA Arhant Heritage, S No. 4/1 & 4/2, Kasgaon, Badlapur, Thane - 421503, in the name of Mr. Aditya Shyam Bihari & Mrs. Reema Aditya Singh.

We hereby call upon you to pay the amount of Rs. 8,60,164.31 (Rupees Eight Lakh Sixty Thousand One Hundred Sixty Four And Paise Thirty One Only) With further interest w.e.f. 30.04.2023 at the contracted rate until payment in full within 60 days (Sixty Days) from the date of this notice. In default, besides exercising other rights of the Bank as available under Law, the Bank is intending to exercise any or all of the powers as provided under section 13(4) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (hereinafter referred to as "the Act"). The details of the secured asset/s intended to be enforced by the Bank, in the event of non-payment of secured debt by you are as under:

Flat no. 302, 1 wing, LA Arhant Heritage, S No. 4/1 & 4/2, Kasgaon, Badlapur, Thane - 421503, in the name of Mr. Aditya Shyam Bihari & Mrs. Reema Aditya Singh.

Your attention is hereby drawn invited to provisions of sub-section (8) of section 13 of the Act in respect of time available to you to redeem the secured assets.

Please take notice that in terms of section 13(13) of the said Act, you shall not, after receipt of this notice, transfer by way of sale, lease or otherwise (other than in the ordinary course of business) any of the secured assets above referred to, without prior written consent of the Bank.

You are also put on notice that any contravention of this statutory injunction/restraint, as provided under the said Act, is an offence.

If for any reason, the secured assets are sold or leased out in the ordinary course of business, the sale proceeds or income realized shall be deposited/remitted with/to the Bank. You will have to render proper account of such realization/income.

*We reserve our rights to enforce other secured assets.

Please comply with this demand under this notice and avoid all unpleasantness. In case of non-compliance, further needful action will be resorted to, holding you liable for all costs and consequences.

*This notice is issued without prejudice to the bank taking legal action before DRT/Court, as the case may be.

Yours faithfully,
Sd/
For Punjab National Bank
AUTHORISED OFFICER

बृहन्मुंबई महानगरपालिका

शुद्धिपत्र

दै. श्री प्रेस जर्नलमध्ये २७ जून, २०२३ रोजी पान क्र. १२ वर छापून आलेल्या बृहन्मुंबई महानगरपालिकेने जारी केलेल्या अधिसूचनेमध्ये पहिल्या परिच्छेदात दुसऱ्या ओळीमध्ये 'मोबाईल टॉवर परवा लोकसेवा' ऐवजी 'मोबाईल टॉवर परवाना लोकसेवा' असे वाचवे; कोष्टकातील 'आवश्यक कादपत्रे' रकान्यात क्र. १० समोर 'एमसीएफए कडून' ऐवजी 'एसएसीएफए कडून' असे वाचवे; आणि 'प्रथम अपिलीय अधिकारी' रकान्यात 'उप प्रमुख अभियंता' ऐवजी 'उप प्रमुख अभियंता' असे वाचवे.

सही /
(डॉ. इ. सिं. चहल)
महानगरपालिका आयुक्त

**GOVERNMENT OF MAHARASHTRA
PUBLIC WORKS DEPARTMENT
E-TENDER NOTICE NO. 36 FOR 2023-2024**

Online E-Tenders in B-1 Form For the Following Work are invited by the Executive Engineer, Presidency Division, PWD, 2nd Floor Bandhakam Bhavan, 25 Murzban Road, Fort, Mumbai-400 001 (Tel. No. 22016975 / 22016977) from contractors registered in appropriate class of the Public Works Department. Right to reject/accept of all or one tender is reserved by the undersigned.

Sr. No.	Name Of Work	Amt.
1	Repairing & Renovation of N C C Buidling (National Cadet Corps.) Mumbai.	120.55

Issue Date :- 27.6.2023 to 4.7.2023

Opening Date :- 5.7.2023

All the corrigendum/Changes pertain to notice will not published in newspapers that will published in E-tendering process.

All the detail Information is available on following websites

- 1) www.mahapwd.com
- 2) www.mahatenders.gov.in

Sd/
(C. T. Naik)
Executive Engineer
Presidency Division Mumbai

NO.PD/TC/
Office of the Executive Engineer,
Presidency Division, P.W.D., 2nd Floor,
Bandhakam Bhavan, 25, Murzban Road,
Presidency Division, Mumbai.
Fort, Mumbai-400 001
Email : presidency.ee@mahapwd.gov.in
Date :
DGIPR 2023-24/1752

PUBLIC NOTICE
Late Mr. BHUPENDRA CHATURVEDI, Joint Member of the Kalpataru Estate Building No. 4, Co-Operative Housing Society Ltd. and holding Flat No. 174, 17th Floor, A-Wing, Building No. 4, along with 2 (Two) Open Car Parking Space bearing Parking No. OP-138 & OP-156 situated at Jogheshwar - Vikhroli Link Road, Andheri (East), Mumbai 400 093, left for his heavenly abode on 7th November, 2022 leaving behind him only Two Legal Heirs, namely, Mrs. REENA SINGH (Wife/Widow) & Miss UTSA CHATURVEDI (Minor Daughter), without filing any Nomination as required under Rule 25 of the Maharashtra Co-operative Societies Rules, 1961. The society hereby invites claims or objections from the heir or heirs or other claimants/objector or objectors to the transfer of the said shares and interest of the deceased member in the capital / property of the Society within a period of 15 days from the publication of this Notice, with copies of such documents and other proofs in support of his/her/their claims/objections for transfer of the shares and interest of the deceased member in the capital / property of the Society to the name of the Legal Heir Mrs. REENA SINGH also being the joint Member along with the deceased member. If no claims/objections are received within the period prescribed above, the Society shall be free to deal with the shares and interest of the deceased member in the capital/property of the Society in such manner as is provided under the bye-laws of the Society. The claims/objections, if any, received by the Society for transfer of shares and interest of the deceased member in the capital/property of the Society shall be dealt with in the manner provided under the bye-laws of the Society. A copy of the registered bye-laws of the Society is available for inspection by the claimants/objectors, in the office of the Society with the Secretary/Manager of the Society between 9 a. m. to 5 p. m. from the date of publication of the notice till the date of the expiry of this period. For and on behalf of Kalpataru Estate Building No. 4 Co-operative Housing Society Ltd. Place: Mumbai. Hon. Secretary/Chairman/Treasurer Date: 28/05/2023.

PUBLIC NOTICE
My client intends to purchase from (1) Dr. (Mrs.) Gurpid Anilkumar Sengupta, (2) Mrs. Shelly Manash Ghosh and (3) Dr. (Mrs.) Sheila Somesh Debnath, all that piece and parcel of land measuring 581.11 square meters or thereabouts bearing Cadastral Survey No. 811, Final Plot no. 404 of Town Planning Scheme III of Mahim Division lying and being situate at Mahim, Mumbai - 400 016 in the registration district of Mumbai City along with the structure standing thereon known as Zenetina Chawl (hereinafter referred to as "the said property") more particularly described in the Schedule hereunder written. If any person/entity has any claim or demand by virtue of sale, lease, sub-lease, under-lease, tenancy, license, possession, assignment, transfer, mortgage, lien, charge, easement, Will, gift, inheritance or in any other manner whatsoever against, over or in respect of the said property or any part thereof he/she shall intimate the same in writing to the undersigned with supporting documentary evidence within 14 days from the date of publication of this notice. Any objection or claim received after 14 days or a claim received without supporting documents will not be entertained. **SCHEDULE OF PROPERTY:** All that piece and parcel of land measuring 581.11 square meters or thereabout bearing Cadastral Survey No. 811, Final Plot No. 404 of Town Planning Scheme III of Mahim division lying, being and situate at Mahim, Mumbai - 400 016 in the registration district of Mumbai City along with the structure standing thereon known as Zenetina Chawl. The said land is bounded as under: On or towards East: By the property of Telemine Gabriel Correa; On or towards West: By the property of Accaso Gabriel Vegas; On or towards North: By the property of Xavier Santana Valles; On or towards South: By a public passage & beyond that by the property of Peter Anthony Baptista. Sd/ (D.A. Athavale) Advocate 10 Suruchi Society, Sant Janabai Road, Vile Parle East, Mumbai - 400 057.

PUBLIC NOTICE
As per the instructions given to me by my client, it is hereby notified for the public at large that I am investigating the ownership right, title and interest of the Owners with respect to their individual areas owned and possessed by them in the property which is more particularly described in the 'Schedule' written hereunder. Any person having any share, right, title, benefit, interest, claim, objection and/or demand in respect of the said property or any part thereof by way of sale, exchange, assignment, mortgage, charge, gift, trust, muniment, inheritance, occupation, possession, tenancy, sub-tenancy, lease and license, license, care-taker basis, lease, sub-lease, lien, maintenance, easement, release, relinquishment or any other method through any agreement, deed, document, writing, conveyance deed, devise, bequest, succession, family arrangement / settlement, litigation, decree or court order of any court of Law, contracts/agreements or encumbrance or otherwise whatsoever are hereby requested to make the same known in writing to the undersigned within 10 (Ten) days from the date of publication of this notice of such claims, if any, with all supporting documents, failing which the claim of such person shall be treated as waived and not binding on my client. **SCHEDULE REFERRED TO HEREIN ABOVE (Description of "the said property")** All that piece and parcel of an open and vacant land parcel property bearing Survey No. -155A and bearing corresponding CTS No - 165, total area measuring 5500 sq. mtrs and which is owned and possessed by the following Owners in the manner described as mentioned herein below -

Name of the Owner	Area Owned & Possessed
Jagdish Manilal Kapadia	4692 sq. mtrs
Chandrakant Manilal Kapadia	808 sq. mtrs
Total area admeasuring 5500 sq. mtrs	

and which property is within the limits of Ward H (Old Khandala Road) of The Lonavla Municipal Council, Lonavla and which is situate, lying and being at Village - Lonavla, Taluka - Maval, Dist - Pune and which is in the Registration District of Pune and Sub - District of Taluka Maval, Maharashtra.

Dated : 27/06/2023
Place : Lonavla
Adv. Ashwin Gupta (Ms. Thinkvizor Legal),
101st 1st Floor, Priyadarshini CHSL, Above State Bank of India Market
Main Branch, G Ward, Nr. ABC Factory, Lonavla-410401, Dist - Pune. M- 9890440676

Vasai Vikas Sahakari Bank Ltd.
Opp. Chimajappa Ground, Near S.T Stand, Vasai (W), Palghar - 401 201
Tel No: 8591987974 Email: sandeep.jadhav@vasaivikasbank.co.in

Possession Notice
Whereas The undersigned being the authorised officer of the Vasai Vikas Sahakari Bank Ltd. under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest [Act, 2002 (54 of 2002)] and in exercise of powers conferred under section 13 (12) read with [rule 3] of the Security Interest (Enforcement) Rules, 2002 issued demand notice dated 30/06/2022 calling upon the borrower Mrs. Rashmi Enterprises (Prop. Mr. Chinappa Hanumanta Gunjalakar) to repay the amount mentioned in the notice being Rs.49,09,434/- (Forty Nine Lakhs Nine Thousand Four Hundred and Thirty Four) within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this the 13th day of June of the year 2023.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Vasai Vikas Sahakari Bank Ltd. for an amount Rs. 55,12,072/- (Fifty Five Lakhs Twelve Thousand Seventy Two Only) and interests thereon.

[The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.]

Description of the Immovable Property
All that part and parcel of the property consisting of Flat No.101, 1st Floor, B wing Mahalaxmi Complex, Co-op. Housing Society Ltd., Chakradhar Nagar, Gaon Nilemore, Nallasopara (West), Taluka Vasai, Dist. Palghar - 401 203.

Bounded:
On the North-Nil
On the South-Nil
On the East-Nil
On the West-Nil

Date: 27/06/2023
Place: Vasai
Authorized Officer,
Vasai Vikas Sahakari Bank Ltd.

IDFC FIRST Bank Limited
(Formerly known as IDFC Bank Ltd) | CIN : L65110TN2014PLC097792
Registered Office: - KRM Towers, 7th Floor, Harrington Road, Chetpet, Chennai- 600031.
Tel : +91 44 4564 4000 | Fax: +91 44 4564 4022

**APPENDIX- IV-A [See proviso to rule 8 (6)]
SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES**

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower (s) and Co-Borrower (s) as per column (ii) that the below described immovable properties as per column (iii) mortgaged/charged to the Secured Creditor, the physical possession of which has been taken by the Authorised Officer of Formerly known as IDFC Bank Ltd now IDFC FIRST Bank Limited, will be sold on "As is where is", "As is what is", and "Whatever there is" as described hereunder, for the recovery of amount due from Borrower (s) and Co-Borrower (s) as per column (i), due to IDFC FIRST Bank Limited (Formerly known as IDFC Bank Ltd).

For detailed terms and conditions of the sale, please refer to the link provided in IDFC FIRST Bank website i.e. www.idfcfirstbank.com.

S. No.	(i) Demand Notice Date and Amount	(ii) Name Borrower (s) and Co-Borrower (s)	(iii) PROPERTY ADDRESS	(iv) Reserve Price Amount	(v) EMD Amount	(vi) Date and Time of Auction	(vii) Date and Time of EMD Auction	(viii) Name and Mobile No of Authorized officer
1	INR 21,81,800.11/- Demand Notice: 28th Aug 2021	Mujeeb Nanha Khan & Shabana Mujib Khan	Flat No. 304 of the building Type "J" in "A Wing", Bldg No. 2, On Third Floor, in building known as "United Regency", admeasuring 40.89 Square Meters (carpet area), Constructed on N.A land bearing Survey Number: 27/1 A,B,C 33/1 to 19 and other, lying being and situated at Village : PAMTEMBI, within territorial jurisdiction of Grampanchayat Pam, Taluka, Palghar, District - Palghar, and in the registration District of Palghar and Sub Registration of Palghar	INR 15,42,240/-	INR 1,54,224/-	18th Jul 2023 11:00 TO 1:00 PM	17th Jul 2023	Name- Mr. Akshay Suryavanshi MOB- 9664539131
2	INR 82,88,537.01/- Demand Notice: 12th Dec 2022	Babul Mobataram Purohit & Rekha Purohit	Flat No. 104, on the First Floor, admeasuring about 955 Sq. Fts. Built up area is equivalent to 88.75 Sq. Mtrs. Built up area, in the building of the Society known as "SHREENIWAS CO-OPERATIVE HOUSING SOCIETY LIMITED", constructed on piece of land bearing Old Survey No. 17/3, 26, 27 and 28, New Survey No. 355/3, 357, 356 and 3, Plot No. 26 and also corresponding to C.T.S. No. 1555, admeasuring area about 562 Sq. Yards, situate at being and lying REVENUE VILLAGE BHAYANDER, at Dr. Baba Saheb Ambedkar Road, 60 Feet Road, Bhayander (West), Taluka & District Thane-401101, within the limits of Mira Bhayander Municipal Corporation in the Registration District and Sub-District of Thane	INR 70,47,900/-	INR 7,04,790/-	18th Jul 2023 11:00 TO 1:00 PM	17th Jul 2023	Name- Mr. Akshay Suryavanshi MOB- 9664539131
3	INR 39,11,370.78/- Demand Notice: 5th Mar 2019	Hemendra Prajapati, Ramdarash Balkaran Prajapati & Ramadevi Prajapati	All the piece and parcel of the property consisting Room No. 105 1st Floor Jai Ambika Palace Chs Navghar Road, Bhayander (E), Thane Thane-401105	INR 43,50,000/-	INR 4,35,000/-	3rd Aug 2023 11:00 TO 1:00 PM	2nd Aug 2023	Name- Mr. Akshay Suryavanshi MOB- 9664539131
4	INR 78,10,438/- Demand Notice: 14th May 2021	Nimit Yagnik, Neha Yagnik & Nidhi Tiffin Service	All That Piece And Parcel Of Flat No. 904, Type A, Shiv Emerald Wadhwa Rhodesia Complex, Kamatgar, Constructed On Survey No. 158, Hissa No. 9(P) Situated At Revenue Village Kamatgar, Mankhoff - Anjurphata Road, Bhiwandi, Thane, Maharashtra, Admeasuring 1300 Sq. Ft. (Super Built Up Area), And Bounded As- East: Open Ground , South: Internal Road/Slum, West: Internal Road & North: Open Plot	INR 64,15,000/-	INR 6,41,500/-	3rd Aug 2023 11:00 TO 1:00 PM	2nd Aug 2023	Name- Mr. Akshay Suryavanshi MOB- 9664539131
5	INR 19,42,457.28/- Demand Notice: 15th Jul 2021	Vinod Ramashery Jaiswal & Suman Vinod Jaiswal	All The Piece And Parcel Of Flat No. 202, Adm 475 Sq. Ft. Built Up Area On The 2nd Floor In The Building Known As "Shiv Sai Apartment" Constructed On The Pieces And Parcels Of Land Bearing Survey No. 105 And Hissa No. 8,9 And 10 Situate, Lying And Being At Village Purna, Post Kalehar, Taluka Bhiwandi, District Thane, Maharashtra	INR 5,70,000/-	INR 57,000/-	3rd Aug 2023 11:00 TO 1:00 PM	2nd Aug 2023	Name- Mr. Akshay Suryavanshi MOB- 9664539131
6	INR 25,98,433.25/- Demand Notice: 12th Jun 2021	Prema Rajiv Mehta & Rajiv Mangimal Mehta	All The Piece And Parcel Of Immovable Property, Bearing Flat No. T-1 & T-2, Admeasuring 470 Sq.Ft. & 300 Sq.Ft. Built Up Area On B-Wing, 3Rd Floor, In The Building Known As "Neurute Sopan", Constructed On All That Piece And Parcel Of Land Bearing Survey No. 67, Hissa No. 5, Situated At Village Kalher, Taluka Bhiwandi, District Thane, Registration And Sub District Bhiwandi, Within The Limits Of Grampanchayat Kalher, And Bounded As- North: Road, South: Road, East: New Construction & West: Pathway	INR 30,80,000/-	INR 3,08,000/-	3rd Aug 2023 11:00 TO 1:00 PM	2nd Aug 2023	Name- Mr. Akshay Suryavanshi MOB- 9664539131
7	INR 29,74,578/- Demand Notice: 14th May 2021	Jivraj Singh Purohit, New Poonam Hardware & Sharadadevi J Purohit	All That Piece And Parcel Of Flat No. 006, Ground Floor, G Wing, Chandresh Niketan Chsl, Lodha Heaven, Lodha Casa Rio Gold Road, S No. 83 To 86, 130 To 135 Of Village Nilje, Dombivli East, District Thane, 421201, Admeasuring 404 Sq. Ft. And Super Built Up Area 586 Sq. Ft., And Bounded As- East: Open Plot, South: Internal Road, West: Lodha Casa Rio Gold Road & North: Internal Road And Other Residential Building	INR 24,05,500/-	INR 2,40,550/-	3rd Aug 2023 11:00 TO 1:00 PM	2nd Aug 2023	Name- Mr. Hareesh Savaylia MOB- 9987195590

Disclaimer: Please note that the said notice is issued for sale of immovable property only and IDFC FIRST Bank Limited has no right to sale the movable assets, if any, present at the immovable property.

Sd/
Authorized Officer
IDFC FIRST Bank Limited
(Formerly known as IDFC Bank Ltd)

Date : 28.06.2023

Vasai Vikas Sahakari Bank Ltd.
Opp. Chimajappa Ground, Near S.T Stand, Vasai (W), Palghar - 401 201
Tel No: 8591987974 Email: sandeep.jadhav@vasaivikasbank.co.in

Possession Notice
Whereas The undersigned being the authorised officer of the Vasai Vikas Sahakari Bank Ltd. under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest [Act, 2002 (54 of 2002)] and in exercise of powers conferred under section 13 (12) read with [rule 3] of the Security Interest (Enforcement) Rules, 2002 issued demand notice dated 29/06/2022 calling upon the borrower Mrs. Amrohi Infra Project Pvt.Ltd. (Directors Mr.Sohail Rais Amrohi and Mrs. Khadija Mohd, Mazhrulhaque Sheikh) to repay the amount mentioned in the notice being Rs. 58,96,097/- (Fifty Eight Lakhs Ninety Six Thousand and Ninety Seven Only) within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this the 20th day of June of the year 2023.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Vasai Vikas Sahakari Bank Pvt. Ltd. for an amount Rs. 51,22,635/- (Fifty One Lakhs Twenty Two Thousand Six Hundred and Thirty Five Only) and interests thereon.

[The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.]

Description of the Immovable Property
All that part and parcel of the property consisting of Shop no. 1(360 sq. ft. [super built up]), Shop no. 2(310 sq. ft. [Super built up]), Flat no. 05 (350sq.ft.[built up]) and Flat no. 06 (200 sq. ft. [built up]) all situated on ground floor of A wing of Sonal co.op Housing Soc.Ltd. constructed on land having survey no. 5, 6, and 7 and plot no. 13 lying being and situate in village Navghar Dist. Palghar- 401 202.

Bounded:
On the North-Nil
On the South-Nil
On the East-Nil
On the West-Nil

Date: 27/06/2023
Place: Vasai
Authorized Officer,
Vasai Vikas Sahakari Bank Ltd.

Form No.3
[See Regulation -15 (1)(a)/ 16(3)]
DEBTS RECOVERY TRIBUNAL MUMBAI (DRT 3)
1st Floor, MTNL Telephone Exchange Building, Sector - 30 A, Vashi, Navi Mumbai - 400703.
Case No. : OA/ 1246/2021
Summons under sub-section (4) of section 19 of the Act, read with sub-rule (2A) of rule 5 of the Debt Recovery Tribunal (Procedure) Rules, 1993. Exh. No. - 10

**BANK OF INDIA
V/S
MS. FRANK HOSPITAL ANSARI**

To,
(1) Ms. Frank Hospital Ansari, D/W/S/O - Rashid House No. 603, Survey No. 30, Hiss No. 6, Plot No. 8, Tal. Bhiwandi, Thane Maharashtra - 421302. Also At: 603 I Khadan Road, Opp. Gupta Transport, Aas Bibi Kalyan Road, Kaneri Thane, Maharashtra - 421302.
(2) Dr. Rashid Akhtar Ansari, 603/1, Khadan Road, Opp. Gupta Transport, Aas Bibi, Kalyan Road, Kaneri Bhiwandi, Navi Mumbai, Maharashtra - 421302.
(3) Mrs. Fahmida Nuzhat Ansari, 603/1, Khadan Road, Opp. Gupta Transport, Aas Bibi, Kalyan Road, Kaneri Bhiwandi, Thane, Maharashtra - 421302.

Summons
WHEREAS, OA/1246/2021 was listed before Hon'ble Presiding Officer / Registrar on 12.07.2019. WHEREAS, this Hon'ble Tribunal is pleased to issue summons/ notice on the said Application under section 19(4) of the Act, (OA) filed against you for recovery of debts of Rs. 5,01,37,749.75/- (Application along with copies of documents etc. annexed). In accordance with sub-section (4) of section 19 of the Act, you, the defendants are directed as under-

- (i) to show cause within thirty days of the service of summons as to why relief prayed for should not be granted;
- (ii) to disclose particulars of properties or assets other than properties and assets specified by the applicant under Serial Number 3A of the Original Application;
- (iii) you are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under Serial Number 3A of the Original Application, pending hearing and disposal of the application for attachment of properties;
- (iv) you shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest created and /or other assets and properties specified or disclosed under Serial Number 3A of the Original Application without the prior approval of the Tribunal;
- (v) you shall be liable to account for the sale proceeds realised by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank of financial institutions holding security interest over such assets.

You are also directed to file the written statement with a copy thereof furnished to the applicant and to appear before Registrar on 06.09.2023 at 10.30 A.M. failing which the application shall be heard and decided in your absence.
Given under my hand and the seal of this Tribunal, on this Date : 21.06.2023

Sd/
Sanjay Jaiswal
Registrar, DRT - III, Mumbai

PUBLIC NOTICE
"ANSHUL PLAZA"

PLEASE TAKE NOTICE THAT SANJAY PRABHAKAR PAMKAR AND SMT. SAROJ SANJAY PAMKAR have agreed to sale, assign, transfer and convey to my clients the under mentioned flat / shares free from all, claims, charges and encumbrances.

All persons having any right, title, interest or claim against the said flat / shares by way of mortgage, charge, gift, lease, maintenance, use, trust, possession, inheritance, lien, tenancy or otherwise or having any litigation or Court Proceedings or if any person is having any original documents or the certified true copies or any writings thereof are hereby required to make the same known in writing alongwith the copies of the documents in support thereof to the undersigned at their office at B/203, Suraj Apartments, 20, S. V. Road, Malad-(W), Mumbai-400 064 within 14 days from the date hereof otherwise it will deemed that the title of the under mentioned property is clear, marketable and free from all encumbrances and the sale will be completed without any reference to such claim if any, and will be considered as waived.

SCHEDULE
ALL THAT right, title and interest in Flat No. B/403, 'B' Wing, situated on the Fourth floor admeasuring about 680 Sq. Feet or thereabout alongwith Podium Car parking Space No. B/403 at P/2 at Mahavir Nagar Anshul Plaza Co-Op Housing Society Ltd., (Reg No. MUM/MHAD/A/HSG/T/12574 of 05-06) at CTS No. 1C/11/1(part), near Vasant Complex, Mahavir Nagar Extension, Kandivali (W), Mumbai-400 067 bearing Municipal Assessment No. RC0125235050088 at Village Kandivali lying and being situate at Village-Kandivali, Taluka Borivali and having Share Certificate No. 104 in respect of Shares Nos. 1031 to 1040 of Mahavir Nagar Anshul Plaza Co-Op Hsg. Society Ltd. Revenue Village-Kandivali, Taluka Borivali within Mumbai Suburban District

Dated this 28th day of June 2023.

Sd/
NALIN R. PAREKH & MANISH M. KENIA
ADVOCATES
Rameshwar Media

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**FORM A
PUBLIC ANNOUNCEMENT**
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
SHAH GROUP BUILDERS & INFRA PROJECTS LIMITED**

1.	Name
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